

(2007) 04 SHI CK 0037
In the High Court Of Himachal Pradesh

Divisional Manager, H.P.F.C. and Another	APPELLANT
Vs	
Garibu Ram	RESPONDENT

Date of Decision : 17-04-2007

Acts Referred:

Industrial Disputes Act, 1947 — Section 25F, 25G

Citation : (2007) 114 FLR 1101 : (2007) 2 ShimLC 133

Hon'ble Judges : Sanjay Karol, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Sanjay Karol, J.—This judgment is being dictated in open Court in presence of the learned Counsel for the parties.

2. Vide notification dated 11th of September, 1998, the dispute pertaining to respondent Garibu Ram, was referred to the Labour Court/Industrial Tribunal, Himachal Pradesh. The reference was as under:

That whether it is right and justifiable to terminate the service's of Shri Garibu Ram, employee of Divisional Manager, Forest Working Division, Paonta Sahib after completion of 240 days of working. If not, what are the service benefits and compensation to which the said employee is entitled to?

3. A claim petition titled as Garibu Ram v. Divisional Manager, H.P. State Forest Corporation and Anr. Reference No. 183 of 1998, was filed stating therein that Shri Garibu Ram had worked with the respondent-Corporation between 1982 and 1987 and in spite of having completed more than 240 days in a calendar year, his services were abruptly disrupted in utter violation of the provisions of Sections 25-F, 25-G and 25-H of the Industrial Disputes Act, 1947 (hereinafter referred to as "the Act").

4. In the reply filed to the claim petition, the preliminary objection with regard to the claim being time-barred i.e. more than 10 years, has been taken. On merits,

the claim was seriously disputed and it is denied that he had been in continuous, uninterrupted employment with the employer for more than 240 days prior to the date of disengagement. The employee is himself absented and did not report back for work. It is, however, admitted that he has been in employment with the Forest Corporation from the year 1982 up to the year 1987 and for the years 1984 to 1985, he has completed more than 240 days.

5. After a detailed inquiry, considering the entire material on record, the Presiding Officer, H.P. Labour Court vide award dated 14th May, 2002 held that the employee had been in the employment of the employer for more than 240 days preceding 12 months from the date of his disengagement. The Tribunal also did not accept the plea of the petitioner that the employee had abandoned the job. There was no material on record to show and establish that the employee had abandoned the job himself. The objection of the petitioner with regard to limitation was not accepted on the ground that the dispute may have been pending before the Conciliation Officer for a year or two prior to the issuance of the notification making the reference. However, keeping in view the facts and circumstances, the Court moulded the relief by not awarding back wages to the employee while directing him to be reinstated in the service from the date of reference. The employer-petitioner has assailed the award primarily on the ground of delay and laches.

6. Shri Neel Kamal Sood, learned Counsel for the petitioners has relied upon Bombay Gas Co. Ltd. Vs. Gopal Bhiva and Others, titled as Assistant Engineer, C.A.D., Kota Vs. Dhan Kunwar, titled as Manager (Now Regional Director) R.B.I. Vs. Gopinath Sharma and Another, titled as Reserve Bank of India v. Gopinath Sharma and Anr.

7. In fairness, the Counsel has also brought to my notice the judgments delivered by this Court reported in Deepa Ram v. State of H.P. and Ors. 2005 (1) HLJ 248 and also in CWP No. 812 of 2000 titled as Ramesh Chand v. Union of India, CWP No. 95 of 2000 titled as Divisional Manager v. Mohinder Kumar and CWP No. 1548 of 2002 titled as Yash Pal v. State of H.P. and Ors.

8. Mr. Sandeep Kaushik defended the award by reiterating the stand taken by the parties before the Tribunal as also relying upon Bombay Gas Co. Ltd. Vs. Gopal Bhiva and Others, titled as Ajaib Singh Vs. The Sirhind Co-Operative Marketing Cum-Processing Service Society Limited and Another, titled as Ajaib Singh v. Sirhind Co-operative Marketing-cum-Processing Service Society Limited and Anr. 2000 (9) SCC 496 titled as Manager (Now Regional Director) R.B.I. Vs. Gopinath Sharma and Another, titled as Manager (Regional Director) RBI v. Gopinath Sharma and Anr.

9. While taking note of the entire case law with regard to the delay and laches, this Court consistently has held that the provisions of the Limitation Act would not apply but, however, depending upon the facts and circumstances of each case, the principles of delay and laches have to be seen and applied. A delay of

even 14 years has been held not to come in the way of the poor man, whose services have been illegally terminated in claiming his relief under the provisions of the Industrial Disputes Act. In Deepa Ram's case (supra), there was a delay of 12 years. In Ramesh Chand's case (supra), there was a delay of 9 years. In Mohinder Kumar's case (supra), there was a delay of 14 years.

10. In Bombay Gas Company Limited (supra), the Apex Court has categorically held that such of all those employees, who are entitled to take the benefit of Section 33 C(2) may not always be conscious of their rights and it may not be right to put the restriction of limitation in respect of claim which they may have to make under the provision. In the absence of any provision for limitation, it may not be open to the Court to introduce limitation on the grounds of fairness and justice. Ajaib Singh's case (supra), has been considered by this Court both in Deepa Ram's case and Ratnesh Chand's case. Gurmail Singh's case (supra), has also been considered by this Court in Ramesh Chand's case.

11. In Assistant Engineer CAD Kota (supra), the Court was dealing with the case where the award had been passed particularly when the concerned Section of the department had been abolished and there was no post available for reinstating the workman. The said decision is in the peculiar facts and circumstances of that case.

12. In Manager, Regional Director, RBI (supra), the Court held that there was un rebutted documentary proof on record to show that the employee had worked only for 58 days, therefore, in the facts of that case adjudication of the matter after 13 long years was found to be unjust and perverse. In these circumstances, the Court interfered and set aside the award passed by the Industrial Tribunal, which is also not the case in hand.

13. The fact that the Tribunal has come to this conclusion that the employee has not abandoned the services and has been in continuous and uninterrupted unemployment for more than 240 days preceding 12 calendar months from the date of his termination, is not seriously disputed before me also. The fact that the claim of the petitioner was" also pending before the Conciliation Officer prior to the reference being made, for a considerable long period, is also not disputed before me.

14. In this view of the matter, I see no reason to interfere in the well reasoned and considered award dated 14th of May, 2002 given by the Tribunal in case No. 183 of 1999, decided on 14.5.2002 titled as Garibu Ram v. Divisional Manager, HPSFC and Anr.

The writ petition is dismissed with no order as to costs.